

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

Original Application No. 101 of 2022

GREEN SOCIETY, COSTAL CORRIDOR

Redg No. 116/2021, C/o. Sri Dhanvi Weigh Bridge
Chintavaram Village, Chillakur Mandal,
SPSR Nellore District, Represented by its President
B. Mandan Kumar Reddy, S/o. Chandra Reddy
Ph: 8074517494, eEmail; greensocietynlr@gmail.com.

.....Applicant

-VS-

1. THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

Indira Paryavaran Bhawan

Jorbagh Road New Delhi - 110 003

Represented by its Director

Ph No. 011-24695132, Email: mefcc@gov.in and 14 others Respondents

REPORT FILED BY THE 4TH RESPONDENT APPCB

DATE-26-01-2023



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

T.T.D. SUPREME COURT OF INDIA

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322, Email: rednymadhuri09@gmail.com

Counsel for 4TH Respondent

**BEFORE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI
ORIGINAL APPLICATION No. 101 of 2022**

REPORT SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH, CHENNAI IN THE MATTER OF O.A. NO.101 of 2022 FILED AGAINST ILLEGAL SILICA SAND MINING AT CHILLAKUR MANDAL BY M/s. GREEN SOCIETY, COASTAL CORRIDOR, TIRUPATI DISTRICT.

INDEX

Sl.No.	Description	Page nos
1	Report of APPCB on Silica sand mines operating at Chillakur Mandal, SPSR Nellore District.	1-3
2.	Annexure-I- Hon'ble NGT order copy dated 04.11.2022.	4-6
3.	Annexure-A- EC order issued to M/s. Sri S. Krishna Reddy (17.939 Ha) dated.04.08.2016.	7-12
4.	Annexure-B- CFE order issued to M/s. Sri S. Krishna Reddy (17.939 Ha) dated.30.08.2016.	13-17
5.	Annexure-C- 1 st CFO order issued to M/s. Sri S. Krishna Reddy (17.939 Ha) dated.30.09.2016.	18-22
6.	Annexure-D- CFO renewal order issued to M/s. Sri S. Krishna Reddy (17.939 Ha) dated.22.07.2022.	23-27
7.	Annexure-E- EC order issued to M/s. Sri Y.Janakirami Reddy (20.15 Ha) dated.10.06.2013	28-31
8.	Annexure-F- CFE order issued to M/s. Sri Y.Janakirami Reddy (20.15 Ha) dated.08.10.2013.	32-34
9.	Annexure-G-CFO order issued to M/s. Sri Y.Janakirami Reddy (20.15 Ha) dated.01.04.2016	35-37
10.	Annexure-H- EC (Expansion) order issued to M/s. Sri Y.Janaki rami Reddy (20.153 Ha) dated.31.10.2016.	38-43
11.	Annexure-I- CFE (Expansion) order issued to M/s.Sri Y.Janaki rami Reddy (20.153 Ha) dated.21.01.2017	44-48
12.	Annexure-J-CFO (Expansion) order issued to M/s.Sri Y.Janaki rami Reddy (20.153 Ha) dated.02.03.2017.	49-54
13.	Annexure-K-CFO renewal order issued to M/s. Sri Y.Janaki rami Reddy (20.153 Ha) dated.06.03.2022 & Amendment order dt.05.05.2022.	55-61
14.	Annexure-L- CFE order issued to M/s. Sri D. Vinay Kumar Reddy (4.367 Ha) dated.24.03.2012.	62-64
15.	Annexure-M- CFO order issued to M/s. Sri D. Vinay Kumar Reddy (4.367 Ha) dated.06.02.2015.	65-67
16.	Annexure-N- EC order issued to M/s. Sri D. Vinay Kumar Reddy (4.367 Ha) dated.15.10.2018.	68-72
17.	Annexure-O- Combined CFE & CFO order issued to M/s. Sri D. Vinay Kumar Reddy (4.367 Ha) dated.26.12.2018.	73-77


21/11/22

Andhra Pradesh Pollution Control Board,

Regional Office Nellore

ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
REGIONAL OFFICE, NELLORE.

Date: 21.11.2022

Place: Nellore.

I. Preamble

M/s. Green Society, Coastal Corridor, Tirupati district filed an Original Application No: 101 of 2022 before the Hon'ble National Green Tribunal, Sothern Zone, Chennai against some of the Silica sand mines in Chillakur Mandal, Tirupati district.

II. Hon'ble NGT order dated.04.11.2022:

The Hon'ble NGT vide order dated. 04.11.2022 has directed as follows:

"1. This matter is alleging serious violations in the mining operation in Vellapalem Village, Chillakur Mandal, Tirupathi District. The allegations are that without proper Environmental Clearance (EC), mining has been done. Even those who obtained the valid EC, one of the mining leaseholders viz., Patan Mahaboob Khan who died in the year 2021, however, without suspending the mining operation, the same is being continued. The allegation is that more than 4,00,000 Tonnes were extracted without proper EC.

2. Though notice has been accepted by the learned counsel for the State of Andhra Pradesh as well as the State Pollution Control Board, so far no report has been filed.

3. Mr. Pavendhan, the learned counsel undertakes to file vakalath for the 13th respondent and Mr. Barathkumar undertakes to file vakalath on behalf of Mr. Nithyaesh & Vaibhav for the respondents No. 14 & 15.

4. The 11th respondent is also not served with the notice. The notice of the 12th respondent though has been served, is not represented either in person or through counsel.

5. As serious allegations are made of illegal mining, let the matter appear in the list again on 23.11.2022, before which the reports of the appropriate authorities be filed."

A copy of the Hon'ble NGT order dated.04.11.2022 is herewith enclosed for kind perusal as **Annexure-I**.

III. Status:

a) M/s. Sri S. Krishna Reddy (17.939 Ha), Sy.No.515/P, Ballavolu (V), Chillakur (M), Tirupati District in an extent of 17.939 Ha.

1. M/s. Sri S. Krishna Reddy has obtained EC from SEIAA/AP/NLR/MIN/06/2016/127 dated.04.08.2016 for mining Silica sand- 1,18,250 TPA (max)/ 1,15,429 TPA (Avg) in an area of 17.939 Ha. The validity of EC is 10 years.
Annexure-A.


21/11/22
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
REGIONAL OFFICE, NELLORE.

2. The APPCB has issued CFE on 30.08.2016 for mining of Silica sand- 1,18,250 TPA (max)/ 1,15,429 TPA (Avg) in an area of 17.939 Ha. **Annexure-B.**
 3. The APPCB has issued 1st CFO on 30.09.2016 for mining of Silica sand- 1,18,250 TPA (max)/ 1,15,429 TPA (Avg) in an area of 17.939 Ha and the CFO order is valid upto 31.08.2021. **Annexure-C.**
 4. The APPCB has issued CFO renewal on 22.07.2022 for mining of Silica sand- 1,18,250 TPA (max)/ 1,15,429 TPA (Avg) in an area of 17.939 Ha and the CFO order is valid upto 30.07.2023 subject to validity of lease issued by Mines and Geology Department. **Annexure-D.**
- b) M/s. Sri Y. Janakirami Reddy (Silica sand) (20.153 Ha), Sy.Nos.695/6, 695/B, 695/10B, 695/11, 695/13, 695/14, 695/16, 695/17, 695/18 & 695/19, Momidi (V), Chillakur (M), Tirupati District in an extent of 20.15 Ha.**
1. M/s. Sri Y. Janakirami Reddy has obtained EC from SEIAA/AP/NLR-72/2013-1526 dated.10.06.2013 for mining Silica sand- 36,300 TPA in an area of 20.15 Ha. The validity of EC is 20 years or expiry date of mine lease period issued by the Government of AP whichever is earlier. **Annexure-E.**
 2. The APPCB has issued CFE on 08.10.2013 for mining of Silica sand -36,300 TPA in an area of 20.15 Ha. **Annexure-F.**
 3. The APPCB has issued CFO on 01.04.2016 for mining of Silica sand- 36,300 TPA in an area of 20.15 Ha and the CFO order is valid upto 31.10.2020. **Annexure-G.**
 4. M/s. Sri Y. Janakirami Reddy has obtained EC Expansion from SEIAA/AP/VSP-173/2015 dated.31.10.2016 for mining Silica sand from 36,300 TPA to 88,128 TPA in an area of 20.153 Ha. The validity of EC is 20 years or expiry date of mine lease period issued by the Government of AP or depletion of reserves as per SEIAA, Guidelines whichever is earlier. **Annexure-H.**
 5. The APPCB has issued CFE Expansion on 21.01.2017 for mining of Silica sand from 36,300 TPA (3025 TPM) to 88,128 TPA (7344 TPM) in an area of 20.153 Ha. **Annexure-I.**
 6. The APPCB has issued CFO (Expansion) on 02.03.2017 for mining of Silica sand- 4319 TPM (Expansion quantity) in an area of 20.153 Ha and the CFO order is valid upto 31.01.2022. **Annexure-J.**


21/11/22
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
REGIONAL OFFICE, NELLORE.

7. The APPCB has issued CFO Renewal on 06.03.2022 for mining of Silica sand- 4319 TPM in an area of 20.153 Ha and the CFO order is valid upto 01.09.2022. The APPCB has issued amendment to CFO & HWA Order on 05.05.2022 for mining of Silica sand- 7344 TPM. **Annexure-K.**

c) M/s. Sri D. Vinay Kumar Reddy (4.367 Ha), Sy.No.553/2,565/2,568/2, Ballavolu (V), Chillakur (M), Tirupati District in an extent of 4.367 Ha.

1. The APPCB has issued CFE on 24.03.2012 for mining of Silica sand- 50 TPD in an area of 4.367 Ha. **Annexure-L.**

2. The APPCB has issued CFO on 06.02.2015 for mining of Silica sand -50 TPD in an area of 4.367 Ha and the CFO order is valid upto 31.12.2015. **Annexure-M.**

3. **M/s. Sri D. Vinay Kumar Reddy** has obtained EC from SEIAA/AP/NLR/ MIN/09/ 2017/448-1131 dated.15.10.2018 for mining Silica sand- 33,660 TPA in an area of 4.367 Ha. The validity of EC is 07 years. **Annexure-N.**

4. The APPCB has issued Combined CFE & CFO order on 26.12.2018 for mining of Silica sand- 2805 Tons/month in an area of 4.367 Ha and the Combined CFE & CFO order is valid upto 30.11.2023. **Annexure-O.**

d) M/s. Sri Patan Mahaboob Khan, Sy.No.256/P, Vellapalem (V), Chillakur (M), Tirupati District

The APPCB not issued CFE/CFO to the mining unit pertaining to M/s. Sri Patan Mahaboob Khan, Sy.No.256/P, Vellapalem (V), Chillakur (M), Tirupati District


21/11/22
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
REGIONAL OFFICE, NELLORE.

Item No.03:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 101 of 2022 (SZ)

IN THE MATTER OF

Green Society Coastal Corridor
Nellore District

...Applicant(s)

The MoEF&CC
Rep. by its Director
New Delhi and Ors.

...Respondent(s)

Date of hearing: 04.11.2022.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Kambhampati Ramesh Babu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R2 to R10.
Mr. Pavendhan represented
Mr. Avinash Wadhvani for R13.
Mr. Barathkumar represented
Mr. Nithyaesh & Vaibhav for R14, R15.

ORDER

1. This matter is alleging serious violations in the mining operation in Vellapalem Village, Chillakur Mandal, Tirupathi District. The allegations are that without proper Environmental Clearance (EC), mining has been done. Even those who obtained the valid EC, one of the mining leaseholders viz., Patan Mahaboob Khan who died in the year 2021, however, without suspending the mining operation, the same is being continued. The allegation is that more than 4,00,000 Tonnes were extracted without proper EC.
2. Though notice has been accepted by the learned counsel for the State of Andhra Pradesh as well as the State Pollution Control Board, so far no report has been filed.
3. Mr. Pavendhan, the learned counsel undertakes to file vakalath for the 13th respondent and Mr. Barathkumar undertakes to file vakalath on behalf of Mr. Nithyaesh & Vaibhav for the respondents No. 14 & 15.
4. The 11th respondent is also not served with the notice. The notice of the 12th respondent though has been served, is not represented either in person or through counsel.

5. As serious allegations are made of illegal mining, let the matter appear in the list again on 23.11.2022, before which the reports of the appropriate authorities be filed.

Sd/-

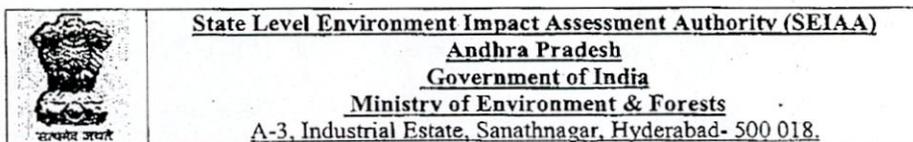
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.101/2022 (SZ)
04th November, 2022. Mn.





SPATCHED
 M. 09/08/2016

REGD. POST WITH ACK DUE

Order No. SEIAA/ AP/NLR/ MIN/ 06 /2016 /127

Dt: 04.08.2016

Sub: SEIAA, A.P - 17.939 Ha Silica Sand Mine of Sri S.Krishna Reddy at Sy.No.515/P, Ballavolu (V), Chillakur (M), SPSR Nellore District, Andhra Pradesh – Environmental Clearance - Issued - Reg.

- I. This has reference to your application dated 21.06.2016 seeking Environmental Clearance for the 17.939 Ha. Silica Sand Mine in favour of Sri S.Krishna Reddy at Sy.No.515/P, Ballavolu (V), Chillakur (M), SPSR Nellore District, Andhra Pradesh. It was reported that the nearest human habitation viz., Ballavolu (V) exists at a distance of about 1.50 km from the mine lease area. It was noted that the capital investment of the project is Rs.20.0 lakhs and capacity of the Project is as follows:

Mining of Silica Sand – 1,18,250 Tones /annum (max)/ 1,15,429 TPA (Avg) in 17.939 Ha.

The co-ordinates of the Silica Sand Mine are reported as following:

Sl.No	North Latitude	East Longitude
1.	14 ⁰ 07' 57.0"N	80 ⁰ 03' 48.1"E
2.	14 ⁰ 07' 53.7"N	80 ⁰ 03' 32.8"E
3.	14 ⁰ 07' 41.5"N	80 ⁰ 03' 37.9"E
4.	14 ⁰ 07' 44.5"N	80 ⁰ 03' 53.2"E
5.	14 ⁰ 07' 52.5"N	80 ⁰ 03' 49.9"E
6.	14 ⁰ 07' 52.0"N	80 ⁰ 03' 43.2"E
7.	14 ⁰ 07' 54.1"N	80 ⁰ 03' 42.4"E
8.	14 ⁰ 07' 54.3"N	80 ⁰ 03' 49.2"E

- II. It is a open cast mine and the life of the mine is as 10 years. The total mine lease area is 17.939 Ha.

- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 09.07.2016. The mine lease was granted on 30.03.2002 for 20 years. The Mining Plan was approved on 28.02.2002 and modified Mining Plan approved on 22.01.2016 @ annual production of 1,18,250 TPA. The credible

action was initiated against this mine for unauthorized operation of mine earlier and a case was filed in the Hon'ble 2nd Addl. Judicial Magistrate of First class Court, Nellore (Case No.390/2016) and the case is pending. The Committee also noted that this mine is exempted from the cluster of mines as per the MoEF&CC, New Delhi Notification S.O.No.2269(E), dated 01.07.2016 as this mine's lease was granted prior to 9th September 2013. The Committee recommended for issue of Environmental clearance to this Silica Sand mining project - 1,18,250 TPA, duly stipulating a condition that the project proponent shall maintain the 7.5 m buffer zone all around the mine lease area for greenbelt development. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 25.07.2016 examined the proposal and agreed with the recommendations of the SEAC, duly stipulating a condition in EC that a setback distance of 50 m shall be maintained in case of existing, of any spring channel in the mine area. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following special, specific and general conditions:

A. Special Conditions:

1. The proponent shall scrupulously follow the guidelines stipulated by the SEIAA, AP for Silica mines located in Nellore District.
2. Mining shall be restricted to one meter above the ground water table.
3. Proponent shall establish permanent Ambient Air Quality Monitoring Station in nearby Village and carry regular monitoring of ambient air quality and ensure that silica content in ambient air is less than 3 ug/m³.
4. Proponent shall maintain inventory of dug wells in the village and record its water levels in every 3 months.
5. Depth of mining shall be restricted to 2.5 mts from the stay level in the "minus - Z direction.
6. In the mining lease area, if the mining depth already exceeds 2.5 mts, no mining shall be carried in that area under any circumstances.
7. The project proponent shall maintain the setback distance of 50 meters on both sides of spring channel/ from the spring channel if any, and 7.5 m buffer zone all around the mine lease area for greenbelt development. Mining shall not be carried 50 mts on either side any spring channel, if any, under any circumstances.

B. Specific Conditions:

a) Air Pollution:-

- i. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- ii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.

- iv. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
- Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- v. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vi. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

b) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 22.5 KLD, out of that, 20.0 KLD is used for Dust suppression; 1.0 KLD is used for development of green belt; 1.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

c) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-

- Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.
- B. General Conditions:**
- i. This order is valid for a period of 10 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- v. Officials from the Regional Office of MoEF&CC, Chennai and APPCB who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data; topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.

- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (**Capital cost of Rs. 15,000/- & Recurring cost of Rs. 0.60 lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvi. The proponent shall obtain all other mandatory clearances from respective departments.
- xvii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xviii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

- xix. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xx. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

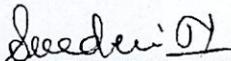
To

M/s.S.Krishna Reddy, Mg. Partner,
H.No. 4/1/26, Naidupet,
SPSR Nellore District-524412.
Ph: 9848487411.
E-mail: chandraminerals48@gmail.com

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//


ENVIRONMENTAL ENGINEER (EC)



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE
PLOT NO.41, OPP: SBH, SRI KANAKADURGA OFFICERS' COLONY,
GURUNANAK ROAD, VIJAYAWADA.

Phones : 2546218
 Fax : 0866 – 2546217
 e-mail: zovjajcee@pcb.ap.gov.in

REGD.POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No : N-400/APPCB/ZO-VJA/CFE/RED/2016- 1079

Dt.30.08.2016

Sub: APPCB – CFE – M/s. Sri S. Krishna Reddy (17.939 Ha), Sy.No.515/P, Ballavolu (V), Chillakur (M), SPSR Nellore District – Consent for Establishment of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P & C of P) Act, 1981 – Issued – Reg.

- Ref: 1. EC Order No. SEIAA/AP/NLR/MIN/06/2016/127, Dt. 04.08.2016.
 2. Industry's CFE application received at RO, Nellore on 12.08.2016 through Single Desk.
 3. R.O's inspection report received at ZO, Vijayawada on 18.08.2016.
 4. CFE Committee meeting held on 26.08.2016.



In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carryout open cast mining to excavate the following products with installed capacities as mentioned below, with a project cost of Rs.20.0Lakhs.

Sl. No.	Starting Activity	Extent in Ha.	Name of the Activity	Quantity
1.	Mining of Silica Sand	17.939Ha	Mining of Silica Sand	1,18,250 TPA (max) / 1,15,429 TPA (Avg)

- II. As per the application, the above activity is to be located at Sy.No.515/P, Ballavolu (V), Chillakur (M), SPSR Nellore District in an area of 17.939Ha.

The co-ordinates of the sand mine are mentioned below :

S. No.	Longitude	Latitude
1	14 ⁰ 07' 57.0"	80 ⁰ 03' 48.1"
2	14 ⁰ 07' 53.7"	80 ⁰ 03' 32.8"
3	14 ⁰ 07' 41.5"	80 ⁰ 03' 37.9"
4	14 ⁰ 07' 44.5"	80 ⁰ 03' 53.2"
5	14 ⁰ 07' 52.5"	80 ⁰ 03' 49.9"
6	14 ⁰ 07' 52.0"	80 ⁰ 03' 43.2"
7	14 ⁰ 07' 54.1"	80 ⁰ 03' 42.4"
8	14 ⁰ 07' 54.3"	80 ⁰ 03' 49.2"

III. The above site was inspected by the Environmental Engineer, Regional Office, A.P Pollution Control Board, Nellore on 16.08.2016 and observed that the site is surrounded by

North : M/s. Venkateswara Mines
South : M/s. B.V Subba Reddy Sand Mines
East : Proposed mine followed by Gurugovinda Sona canal
West : Government sandy lands

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (1) only.**

V. This Consent order issued is subject to the conditions mentioned in the Annexure.

VI. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

VII. **This order is valid for period of 7 years from the date of issue.**



Encl: Schedule A & Schedule B

To

**M/s. Sri S. Krishna Reddy (17.939 Ha),
 C/o. Sri S. Krishna Reddy,
 D.No.4-1-26, Puthalapattu Road,
 Nayudupeta, Nellore,
 SPSR Nellore District – 524126.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

Handwritten signature and date: 30/08/16

Copy to the EE, RO, Nellore for information and necessary action.

SCHEDULE - A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal to Appellate Authority located at Hyderabad.

SCHEDULE - B**Water :**

- 1) The source of water is Ground water and the maximum permitted water consumption is as follows:

Sl. No.	Purpose	Water Consumption (KLD)
1)	Process (Water Sprinkling)	8.0
2)	Domestic	2.0
	TOTAL	10.0

- 2) The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Source	Wastewater Generation (KLD)
a)	Domestic	1.0
	TOTAL	1.0

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpalin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

Other Conditions :

- 4) The proponent shall carry out the mining as per the approved mining plan.
- 5) The fugitive emissions from all sources shall be controlled regularly.
- 6) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 7) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 8) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 9) The proponent shall maintain 50mts. back distance from Sona Kaluva incase of existing, of any spring channel in the Mining area.

Special Conditions :

- 10) The depth of the silica sand mining shall be restricted to 2.5 mts. from the stay level in the "Mines – Z" direction. In the Mining lease area, if the Mining depth already exceeds 2.5 mts. no Mines shall be carried in that area under any circumstances.
- 11) The proponent shall comply with all the recommendations of SEAC Sub-Committee with regard to silica sand mining operations in the Environmental aspects.
- 12) The proponent shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone. Greenbelt development shall be started along with construction activity.
- 13) The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 14) The proponent shall maintain 50 mtrs setback distance from Sona kaluva in case of existing, or any spring channel in the mine area.
- 15) The proponent shall not operate the mining without obtaining CFO of the Board.
- 16) The proponent shall comply with all the directions issued by the Board from time to time.
- 17) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

- 18) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 19) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 20) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.




JOINT CHIEF ENVIRONMENTAL ENGINEER
BM
30/08/16



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA
 Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada - 8.

e-mail: zovjajcee@pcb.ap.gov.in

Ph : 0866-2546218

RED CATEGORY

CONSENT ORDER

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No: N-400/APPCB/ZO-VJA/CFO/W&A/2016-1313 Date: 29-09-2016
 30

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts') to:

M/s. Sri S.Krishna Reddy (17.939 Ha.)
 Sy.No.515/P, Ballavolu (V)
 Chillakur (M)
 SPSR Nellore District



E-mail: srikreddy2345@gmail.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the Mining Unit to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
1	Domestic Effluents	1.0	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)

This consent order is valid for mining of the following products along with quantities indicated only:

S.No.	Product	Quantity
1	Silica Sand	1,18,250 Tons/Annum (Max.) / 1,15,429 Tons/Annum (Avg.)

Handwritten signature/initials in blue ink.

Handwritten signature/initials in blue ink.

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order of consent shall be valid for a period ending with the **31st AUGUST, 2021.**



To

M/s. Sri S.Krishna Reddy (17.939 Ha.)
C/o. Sri Sanna Reddy
D.No:4-1-26, Puthalapattu Road
Nayudupeta
SPS Nellore District - 524 126

[Handwritten Signature]
JOINT CHIEF ENVIRONMENTAL ENGINEER

[Handwritten initials]
30/9

✓ Copy to the Environmental Engineer, Regional Office, NELLORE for information and necessary action.

SCHEDULE - A

- 1) The Mining Unit should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
- 2) All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
- 3) The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
- 4) Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
- 5) The Mining Unit shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The Mining Unit shall remit water cess as per the assessment orders as and when issued by Board.
- 6) The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
- 7) The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
- 8) Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

- 1) The source of water being Borewell. The following is the permitted water consumption:

Sl. No.	Purpose	Quantity (KLD)
1	Process (Water Sprinkling)	8.0
2	Domestic	2.0
	Total	10.0

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

- 2) The Mining Unit shall comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5} (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂- 80 µg/m³; NO_x - 80 µg/m³, at the periphery of the Mining Unit.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

- 3) The Mining Unit shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
- 4) The Mining Unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
- 5) The Mining Unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 6) The Mining Unit shall comply with all the conditions stipulated in the CFE Order dated. 30-08-2016.
- 7) The Mining Unit shall not cause ground water pollution/depletion in and around the Mining area.
- 8) All the waste material should be accommodated within the Mining Lease Area.
- 9) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 10) The Mining Unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
- 11) Greenbelt shall be developed at possible areas around the boundary.
- 12) The mine rejects shall be dumped in the earmarked area as per the mining plan.
- 13) Fugitive emissions from all the sources shall be controlled regularly.
- 14) The Mining Unit shall establish two Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 15) Mining shall be carried out as per approved Mining plan.

- 16) The Mining Unit shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of the year at Regional Office and Zonal Office.
- 17) The proponent shall maintain a setback distance of 7.5 mts., from the mine boundary as buffer zone, all along the mine area for greenbelt development and shall develop greenbelt in the buffer zone.
- 18) The depth of the Silica Sand Mining shall be registered to 2.5 mts., from the starting level in the "Minus-Z direction". If the mining depth already exceeds 2.5 mts., no mining shall be carried out in the area under any circumstances.
- 19) The Mining Unit shall comply with all the recommendations of SEAC Sub-Committee with regard to Silica Sand Mining.
- 20) The proponent shall maintain 50 mts., setback distance from Sona Kaluva and the Mining shall not carryout within 50 mts., distance on either side of the sona canal.




 JOINT CHIEF ENVIRONMENTAL ENGINEER
 20/9



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website :www.pcb.ap.gov.in

CONSENT ORDER

Consent Order No: N-400/APPCB/ZO-VJA/CFO/W&A/2022

Dt: 22.07.2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Sri S.Krishna Reddy (Silica Sand Mine - 17.939 Ha),
Sy.No.515/P, Ballavolu (V),
Chillakur (M), SPSR Nellore District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.0	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid to produce the following products along with quantities only:

S.No.	Name of the Product / Activity	Extent	Capacity
1.	Mining of Silica Sand	17.939 Ha.,	1,18,250 TPA (MAX) / 1,15,429 TPA (Avg)

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

This Consent order shall be valid for a period ending with 30.07.2023 subject to validity of lease issued by Mines & Geology Department.

**N V BHASKARA
RAO**

Digitally signed by N V

BHASKARA RAO

Date: 2022.07.22

17:38:02 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

To

**M/s. Sri S.Krishna Reddy (Silica Sand Mine - 17.939 Ha),
Sy.No.515/P, Ballavolu (V),
Chillakur (M), SPSR Nellore District
Email: srkreddy2345@gmail.com**

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the Mining unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CFO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE – B

WATER:

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Purpose	Quantity (KLD)
1.	Dust suppression	8.0
2.	Domestic	2.0
	Total	10.0

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm ³)

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handling areas.
- 4) The mine operator shall comply with ambient air quality standards of **SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} - 60 µg/m³; PM₁₀ - 100 µg/m³**, measured at mine premises at the periphery of the mine area.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

- 5) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
- 6) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 7) The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
- 8) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures :
- The mine operator shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
 - In case the green belt is not possible in the surroundings compensatory green belt can be developed.

SOLID WASTE:

- 9) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal

- 10) The mine operator shall not increase the lease area against the grant of mine lease.
- 11) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 12) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 13) The following rules and regulations notified by the MoEF&CC, GoI shall be implemented.
- Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - Batteries (Management & Handling) Rules, 2001 and Amendments thereof.

- d) E-waste (Management) Rules, 2016.
 - e) Plastic Waste Management Rules, 2016.
 - f) Construction and demolition waste Management Rules, 2016.
 - g) Fly Ash Notification, 2016.
 - h) Solid Waste Management Rules, 2016.
- 14) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
 - b. Quantity of Effluents generated, treated, recycled/reused.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents, Ambient Air Quality and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.

GENERAL CONDITIONS :

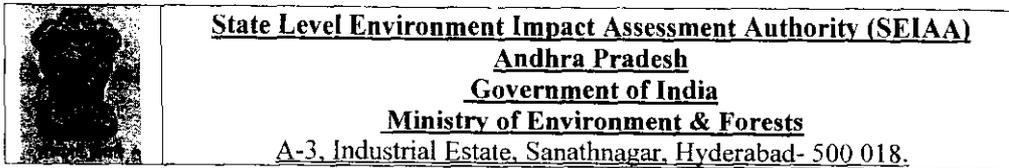
- 15) **The proponent shall scrupulously comply with conditions stipulated in the Environmental Clearance order issued by the SEIAA. AP., on 04.08.2016.**
- 16) The mine operator shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 17) The proponent shall maintain 50 mts set back distance from the sona canal and the mining shall not carryout within 50 mts distance on either side of the sona canal.
- 18) The mine operator shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 19) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 20) The mine operator shall provide Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 21) The mine operator shall provide fencing stones to earmarked boundary of the mine area and also to mark the set back distance for the Sona canals and R&B roads by providing fencing stones. The mining activity shall be limited to the area mentioned as per EC / CFE order only, the mining plan shall be modified with approval of the competent authority.
- 22) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/CFE/CFO of the Board.
- 23) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 24) All the waste material should be accommodated within the Mining Lease Area.
- 25) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 26) Suitable tree species should be planted on either side of the haul roads.
- 27) The mine operator shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.

- 28) Greenbelt shall be developed at possible areas around the boundary.
- 29) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 30) Fugitive emissions from all the sources shall be controlled regularly.
- 31) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 32) Mining shall be carried out as per approved Mining plan.
- 33) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 34) The mine operator shall not produce any other products without obtaining CFE / CFO of the Board.
- 35) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 36) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 37) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

N V BHASKARA
RAO

Digitally signed by N
V BHASKARA RAO
Date: 2022.07.22
17:38:17 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER



REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/NLR - 72/2013 1526

Dt: 10.06.2013

Sub: SEIAA, A.P. - 20.15 Ha. Silica Sand Mine of Sri. Janakirami Reddy, Sy. No. 695/6, 695/9B, 695/10B, 695/11, 695/13, 695/14, 695/16, 695/17, 695/18 & 695/19, Momidi (V), Chillakur (M), S.P.S.R. Nellore District - Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted vide lr. dt. 15.09.2012 in this regard, seeking Environmental Clearance for the proposed **Silica Sand Mine** in favour of **Sri. Janakirami Reddy, Sy. No. 695/6, 695/9B, 695/10B, 695/11, 695/13, 695/14, 695/16, 695/17, 695/18 & 695/19, Momidi (V), Chillakur (M), S.P.S.R. Nellore District**. It was reported that the nearest human habitation viz., Varagali (V) & Upputeru River (V) exists at a distance of about 0.7 km from the mine lease area. It was also reported that Momidi Reserve Forest is exists at a distance of about 0.6 km from the mine lease area. It was noted that the capital investment of the project is 10.0 Lakhs and capacity of the project is as follows:

Mining of Silica Sand Mine – 36,300 TPA.

- II. It is an opencast manual mine. The silica sand is excavated with the help of hand tools like crow-bars, spade and hammers etc, by digging, scooping, spreading and collecting in baskets and then loading into trucks. After excavation the mineral is screened into different sizes and then loaded directly into the trucks. Drilling and blasting is not envisaged. No beneficiation of the ore / mineral is proposed. It is reported that the life of the Mine is estimated as 28 years. The total mine lease area is 20.15 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 17.10.2012 & 06.12.2012. The Sub-committee constituted by the SEAC inspected the site on 12.11.2012 and submitted the report. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant B.S. Envi-Tech (P) Ltd., Hyderabad; inspection report of the Sub-Committee; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 22.12.2012 examined the proposal and the recommendations of SEAC and decided to issue Environmental Clearance subject to submission of commitment by the proponent. The proponent vide lr. dt. 09.05.2013, submitted a commitment in compliance with O.M. dt.16.11.2010 issued by MoE&F, GOI, New Delhi. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

a) Air Pollution:-

- i. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- ii. Fugitive dust emissions from all the sources should be controlled regularly. Water

spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.

- iii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- iv. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- v. The following measures are to be implemented to reduce Noise pollution:-
 - Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vi. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

b) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 5.0 KLD. Out of that, 3.0 KLD is used for water sprinkling; 1.0 KLD is used for development of green belt; 1.0 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

c) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and

transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

B. General Conditions:

- i. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.** It was reported that the life of the mine is 28 years.
- ii. “Consent for Establishment” & “Consent for Operation” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.**
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.**
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry’s Regional office, Bangalore on 1st June and 1st December of each calendar year.**
- v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.**
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.**
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.**
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.**
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.**
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.**
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.**
- xii. The funds earmarked for environmental protection measures (Capital cost & Recurring cost of Rs 1.0 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.**
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.**

- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvi. The proponent shall obtain all other mandatory clearances from respective departments.
- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

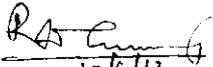
Sd/-
MEMBER SECRETARY
SEIAA, A.P.

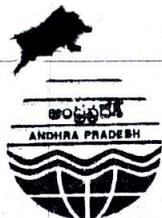
Sd/-
MEMBER
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To
Sri. Janakirami Reddy,
(20.15 Ha. Silica Sand Mine),
Varagali (V) & Post, Chillakur (M),
S.P.S.R Nellore District.
Ph.No. 9989900400.

// T.C.F.B.O//


Jt. Chief Environmental Engineer
(UH-I)



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE
PLOT NO.41, OPP: SBH, SRI KANAKADURGA OFFICERS' COLONY,
GURUNANAK ROAD, VIJAYAWADA.

Phones : 2546217 / 218
 Fax : 0866 – 2546217
 e-mail: zovjajcee@pcb.ap.gov.in
 appcbzovja@rediffmail.com

BY REGD. POST WITH ACK DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No : N-238/PCB/ZO-VJA/CFE/2013 1282

Date : 8 .10.2013 161

Sub:- PCB – CFE - **M/s. Sri Y. Janakirami Reddy (Silica sand mining), SPS Nellore district** - Consent for Establishment of the Board under Sec. 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. E.C. Order No. SEIAA/AP/NLR/72/2013-1526, Dt.10.06.2013.
2. Industry's CFE application received at Regional Office, Nellore on 12.08.2013.
3. RO's inspection report received at ZO, Vijayawada on 17.09.2013.
4. CFE committee meeting held on 23.09.2013.

I. In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) for mining of Sand with installed capacities as mentioned below, with a project cost of Rs. 10.0 Lakhs in total mining area of 49.78 Acres (20.15 Ha)

Mined Silica Sand - 36,300 TPA

III. As per the application, the above activity is to be carried at Sy.Nos.695/6, 695/B, 695/10B, 695/11, 695/13, 695/14, 695/16, 695/17, 695/18 & 695/19, Momidi Village, Chillakur Mandal, SPS Nellore district.

The co-ordinates of the sand mine are as following :

N - 14° 11' 51.80" & E - 080° 03' 54.43"

IV. The above site was inspected by the Assistant Environmental Engineer, Regional Office, A.P. Pollution Control Board, Nellore on 12.09.2013 and found that the site is surrounded by

East: Cashew plantation fol.by Thermal Power Plants area.
 West: Gudur – Thamminapatnam Road
 North: Sandy lands fol.by Varagali village
 South: Silica Sand Mine Lease Area of Kumara Swamy Reddy

V. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues CONSENT FOR ESTABLISHMENT to your unit / activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to manufacture the products mentioned at para (1) only.

VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

VII. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl:- Schedule 'A' & Schedule 'B'

To
M/s. Sri Y. Janakirami Reddy
(Silica Sand Mining),
C/o. Sri Y. Janakirami Reddy,
Varagali (V), Chillakur (M),
SPS Nellore district.



JOINT CHIEF ENV. ENGINEER

Copy to JCEE (CFE), Head Office, APPCB, Hyderabad for information.
 Copy to the EE, RO, APPCB, Nellore for information and necessary action.

SCHEDULE - A

- 1) Progress on implementation of the project shall be reported to the Regional Office, Nellore, A.P. Pollution Control Board once in six months.
- 2) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity, including trial production.
- 3) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27(2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21(4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 4) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 5) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 6) There shall not be any perceptible odour outside the industry's premises.
- 7) The rules and regulations notified by Ministry of Law and Justice, Gol, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) This Order is valid for a period of **ONE** year from the date of issue.

SCHEDULE - B**Water :**

- 1) The source of water is bore well and the water consumption is 3.0 KLD.
- 2) The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Source	Wastewater Generation (KLD)
a)	Domestic	0.5
	Total	0.5

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

- 3) Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a) Water sprinkling for dust suppression
 - b) Domestic purposes.

Air :

- 4) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied
Loading & unloading of Silica sand and its transportation	Water sprinkling on Roads	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , NH ₃ – 400 µg/m ³ ,

- 5) Air pollution control measures shall be commissioned alongwith the commissioning of the activity.

Solid Waste :

- 6) There is no Solid Waste generated from the industry.

Other Conditions :

- 7) The industry shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
- 8) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area. Silencers shall be provided on the exhausts of all noise generation equipment.
- 9) The proponent shall comply with the conditions stipulated in the Order No. SEIAA/AP/ , dt. of SEIAA, AP, GoI, MoEF, Hyderabad.

Special Conditions :

- 10) This Order is valid for a period of **1 year**.
- 11) The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin.
- 12) The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
- 13) A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- 14) The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- 15) Greenbelt of adequate width and density shall be developed along the boundary of the mine area. Greenbelt development shall be started alongwith the construction of project.
- 16) The proponent shall comply with all the directions issued by the Board from time to time.
- 17) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 18) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 19) The order is issued without prejudice to the rights and contentions of this Board in any court of law.

To
M/s. Sri Y. Janakirami Reddy
(Silica Sand Mining),
C/o. Sri Y. Janakirami Reddy,
Varagali (V), Chillakur (M),
SPS Nellore district.


JOINT CHIEF ENV. ENGINEER
7/10



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada – 8.

e-mail: zovjajcee@pcb.ap.gov.in

Ph : 0866-2546218
Fax: 0866-2546217

RED CATEGORY

CONSENT ORDER

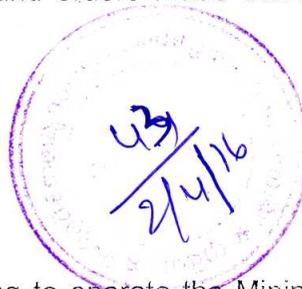
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No:N-259/APPCB/ZO-VJA/CFO/W&A/2014-7

Date: 1 -03-2016
7

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts) to:

M/s.Sri Y.Janakirami Reddy (Silica Sand Mining)
Sy Nos.695/6, 695/B, 695/10B, 695/11, 695/13
695/14,695/16,695/17,695/18&695/19
Momidi (V), Chillakur (M)
SPS Nellore District-524 412



(Hereinafter referred to as 'the Applicant') authorizing to operate the Mining Unit to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
1	Domestic	0.5	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)

This consent order is valid for mining of the following products along with quantities indicated only:

S.No.	Product	Quantity
1	Silica Sand	36300 Tons/Annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent shall be valid for a period ending with the 31st OCTOBER,2020.

To
M/s.Sri Y.Janakirami Reddy (Silica Sand Mining)
Sy Nos.695/6, 695/B, 695/10B, 695/11, 695/13
695/14,695/16,695/17,695/18&695/19
Momidi (V), Chillakur (M)
SPS Nellore District-524 412



Copy to the Environmental Engineer, Regional Office, NELLORE for information and necessary action.

AVE
1/4

1/4

SCHEDULE - A

- 1) The Mining Unit should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board. (only for red category.)
- 2) All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
- 3) The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
- 4) Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
- 5) The Mining Unit shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The Mining Unit shall remit water cess as per the assessment orders as and when issued by Board.
- 6) The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
- 7) The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
- 8) Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

- 1) The source of water being Borewell. The following is the permitted water consumption:

Sl. No.	Purpose	Quantity (KLD)
1	Others	2.0
2	Domestic	1.0
	Total	3.0

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

- 2) The Mining Unit shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 μ m) - 100 μ g/ m³; PM_{2.5} (Particulate Matter size less than 2.5 μ m) - 60 μ g/ m³; SO₂- 80 μ g/m³; NO_x - 80 μ g/m³, at the periphery of the Mining Unit.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

- 3) The Mining Unit shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
- 4) The Mining Unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
- 5) The Mining Unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 6) The Mining Unit shall not cause ground water pollution in and around the Mining Unit premises.
- 7) All the waste material should be accommodated within the Mining Lease Area.
- 8) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 9) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 10) Suitable tree species should be planted on either side of the haul roads.
- 11) The Mining Unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
- 12) Greenbelt shall be developed at possible areas around the boundary.
- 13) The mine rejects shall be dumped in the earmarked area as per the mining plan.
- 14) Fugitive emissions from all the sources shall be controlled regularly.
- 15) The Mining Unit shall establish two Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 16) Mining shall be carried out as per approved Mining plan.





State Level Environment Impact Assessment Authority (SEIAA)

Andhra Pradesh

Government of India

Ministry of Environment & Forests

A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/VSP-173/2015

Dt:31.10.2016

Sub: SEIAA, A.P - 20.153 Ha Silica Sand Mine of Sri.Y.Janaki Rami Reddy at Sy.No.695/6, 695/9B, 695/10B, 695/11, 695/13, 695/14, 695/16, 695/17, 695/18 & 695/19, Momidi (V), Chillakur (M), SPSR Nellore District, A.P. – Environmental Clearance – Expansion-Issued - Reg.

- I. This has reference to your application dated 17.09.2016 seeking Environmental Clearance for the 20.153 Ha. Silica Sand Mine in favour of Sri.Y.Janaki Rami Reddy at Sy.No.695/6, 695/9B, 695/10B, 695/11, 695/13, 695/14, 695/16, 695/17, 695/18 & 695/19, Momidi (V), Chillakur (M), SPSR Nellore District, A.P. It was reported that the nearest human habitation viz., Varegali (V) exists at a distance of about 0.9 km from the mine lease area. It was noted that the capital investment of the project is Rs. 25.0 lakhs and capacity of the Project is as follows:

Mining of Silica Sand – 36,300 TPA to 88,128 TPA in 20.153 Ha.

The co-ordinates of the Silica Sand Mine are reported as following:

Sl.No	North Latitude	East Longitude
1.	14° 11'57.84"N	80° 3'51.08"E
2.	14° 11'57.44"N	80° 3'51.34"E
3.	14° 11'54.28"N	80° 3'50.47"E
4.	14° 11'53.27"N	80° 3'55.44"E
5.	14° 11'56.54"N	80° 3'55.44"E
6.	14° 11'59.21"N	80° 3'56.16"E
7.	14° 11'56.65"N	80° 3'59.76"E
8.	14° 11'53.66"N	80° 3'59.62"E
9.	14° 11'50.03"N	80° 3'58.25"E
10	14° 11'47.80"N	80° 3'57.85"E
11	14° 11'46.00"N	80° 4'2.96"E
12	14° 11'39.05"N	80° 4'0.91"E
13	14° 11'40.06"N	80° 3'55.69"E
14	14° 11'42.11"N	80° 3'45.25"E

15	14° 11'39.73"N	80° 3'44.24"E
16	14° 11'40.27"N	80° 3'43.09"E
17	14° 11'50.42"N	80° 3'47.56"E
18	14° 11'53.11"N	80° 3'44.17"E
19	14° 11'53.11"N	80° 3'48.93"E

II. It is a open cast mine. The total mine lease area is 20.153 Ha.

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 25.09.2016. The Representative of Project Proponent and their consultant M/s.SV Envirolabs labs and consultants have attended the meeting and requested for enhancement of production capacity from 36,300 TPA to 88,128 TPA. The mine lease was granted on 11.04.2005 for 20 years. The Mining Plan was approved on 10.03.2005 and modified Mining Plan approved on 23.04.2016 i.e., for 2016-17 to 2020 -21 @annual production 88,128 TPA. Existing mine issued with EC on 03.10.2013 for Silica sand – 36,300 TPA. The EC compliance report of MoEF Regional Office, Chennai for the existing mine submitted vide lr. dated 16.09.2016. There is a no spring channel existing in and around to this mine. The Committee also noted that this mine is covered under the MoEF&CC, New Delhi Notification S.O.No.2269(E), dated 01.07.2016 as this mine's lease was granted prior to 9th September 2013. The Committee recommended for **issue of Environmental clearance** to this Silica Sand mining project for quantity –88,128 TPA, duly stipulating a conditions that the project proponent shall maintain the setback distance of 50 meters on both sides of / from the any spring channel and 7.5 meters buffer zone all around the mine lease area for greenbelt development. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 14.10.2016 examined the proposal and agreed with the recommendations of the SEAC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following special, specific and general conditions:

A. Special Conditions:

1. The proponent shall scrupulously follow the guidelines stipulated by the SEIAA, AP on Silica mines located in Nellore District.
2. Mining shall be restricted to one meter above the ground water table.
3. Proponent shall establish permanent Ambient Air Quality Monitoring Station in nearby Village and carry regular monitoring of ambient air quality and ensure that silica content in ambient air is less than 3 ug/m³.
4. Proponent shall maintain inventory of dug wells in the village and record its water levels in every 3 months.
5. Depth of mining shall be restricted to 2.5 mts from the stay level in the "minus - Z direction.
6. In the mining lease area, if the mining depth already exceeds 2.5 mts, no mining shall be carried in that area under any circumstances.
7. The project proponent shall maintain the setback distance of 50 meters on both sides of spring channel/ from the spring channel if any and 7.5 m buffer zone all around the mine

lease area for greenbelt development. Mining shall not be carried 50 mts on either side any spring channel, if any, under any circumstances.

B. Specific Conditions:

a) Air Pollution:-

- i. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- ii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF&CC, GoI on 16.11.2009.
- iv. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- v. The following measures are to be implemented to reduce Noise pollution:-
 - Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vi. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

b) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 18.0 KLD. Out of that, 15.0 KLD is used for Dust suppression; 1.0 KLD is used for development of green belt; 2.0 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data

thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.

- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

c) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.

B. General Conditions:

- i. This order is valid for a period of 20.0 years or the expiry date of mine lease period issued by the Government of A.P or depletion of reserves as per SEIAA Guidelines whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.

- v. Officials from the Regional Office of MoEF&CC, Chennai and APPCB who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked (Rs. 62,500/-) for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xvi. The proponent shall obtain all other mandatory clearances from respective departments.
- xvii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xviii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xix. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xx. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To

Sri.Y.Janaki Rami Reddy, Mg. Partner,
Varagali (V & Post),
Chillakur (M),
SPSR Nellore District-524101.
Ph.9989900400
E-mail: saranreddy99@gmail.com

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//


ENVIRONMENTAL ENGINEER (EC)



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: VIJAYAWADA

Dr.B.Madhusudhana Rao, M.E., Ph.D., LL.B.,
Joint Chief Environmental Engineer

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony,
Gurunanak Road, Vijayawada.

Phone: 0866-2546218
Email: zovjaicee@pcb.ap.gov.in
Website : www.appcb.ap.nic.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No:N-259/APPCB/ZO-VJA/CFE/RED/2017- 2052

Dt : 21.01.2017.

Sub: APPCB – CFE (Expansion) – Sri Y. Janakirami Reddy (Silica sand) 20.153 Ha, Sy.Nos.695/6, 695/B, 695/10B, 695/11, 695/13, 695/14, 695/16, 695/17, 695/18 & 695/19, Momidi (V), Chillakur (M), SPSR Nellore District – Consent for Establishment of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P & C of P) Act, 1981 – Issued – Reg.

Ref: 1. EC order No. SEIAA/AP/VSP/173/2015, Dt.31.10.2016.
2. Industry's CFE expansion application received at RO, Nellore on 02.01.2017 through Single Desk.
3. RO's inspection report received at ZO, Vijayawada on 06.01.2017.
4. CFE Committee meeting held on 18.01.2017.

- I. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) expansion to carryout open cast mining to excavate the following products with installed capacities as mentioned below, with a expansion project cost of Rs.25.0 Lakhs.

Sl. No.	Starting Activity	Extent in Ha.	Name of the Activity	Existing capacity	Proposed capacity	Total Quantity
1.	Open casting mine	20.153	Mining of Silica Sand	3025 TPM	7344 TPM	10369 TPM

- II. As per the application, the above activity is to be located in an existing premises at Sy.Nos.695/6, 695/B, 695/10B, 695/11, 695/13, 695/14, 695/16, 695/17, 695/18 & 695/19, Momidi (V), Chillakur (M), SPSR Nellore District in an area of 20.153Ha.

The co-ordinates of the Silica Sand Mine are mentioned below :

S.No	North Latitude	East Longitude
01.	14 ⁰ 11'57.84"N	80 ⁰ 3'51.08"E
02.	14 ⁰ 11'57.44"N	80 ⁰ 3'51.34" E
03.	14 ⁰ 11'54.28"N	80 ⁰ 3'50.47" E
04.	14 ⁰ 11'53.27"N	80 ⁰ 3'55.44" E
05.	14 ⁰ 11'56.54"N	80 ⁰ 3'55.44" E
06.	14 ⁰ 11'59.21"N	80 ⁰ 3'56.16" E
07.	14 ⁰ 11'56.65"N	80 ⁰ 3'59.76" E
08.	14 ⁰ 11'53.66"N	80 ⁰ 3'59.62" E
09.	14 ⁰ 11'50.03"N	80 ⁰ 3'58.25" E
10.	14 ⁰ 11'47.80"N	80 ⁰ 3'57.85" E
11.	14 ⁰ 11'46.00"N	80 ⁰ 4'2.96" E
12.	14 ⁰ 11'39.05"N	80 ⁰ 4'0.91" E
13.	14 ⁰ 11'40.06"N	80 ⁰ 3'55.69" E
14.	14 ⁰ 11'42.11"N	80 ⁰ 3'45.25" E
15.	14 ⁰ 11'39.73"N	80 ⁰ 3'44.24" E
16.	14 ⁰ 11'40.27"N	80 ⁰ 3'43.09" E
17.	14 ⁰ 11'50.42"N	80 ⁰ 3'47.56" E
18.	14 ⁰ 11'53.11"N	80 ⁰ 3'44.17" E
19.	14 ⁰ 11'53.11"N	80 ⁰ 3'48.93" E

III. The above site was inspected by the Assistant Environmental Engineer, Regional Office, Nellore, A.P. Pollution Control Board on 04.01.2017 and observed that the site is surrounded by

North : Momidi to Varagali R&B Road
South : M/s. Sundara Rami Reddy Silica Sand Mine
East : Vacant Lands
West : Vacant Lands

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT for expansion** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (1) only.**

V. This Consent order issued is subject to the conditions mentioned in the Annexure.

VI. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

VII. **This order is valid for period of 7 years from the date of issue.**

Encl: Schedule 'A' & Schedule 'B'



[Handwritten Signature]
 JOINT CHIEF ENVIRONMENTAL ENGINEER
[Handwritten initials]
 2/1/2017

To

Sri Y. Janaki Rami Reddy,
 S/o. Y. Subba Rami Reddy,
 Varagali, Momidi (V), Chillakur (M),
 SPSR Nellore District – 524 101.

✓ Copy to the EE, RO, Nellore for information and necessary action.

SCHEDULE - A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The industry shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the industry is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal to Appellate Authority, Hyderabad -500 004.

SCHEDULE - B

Committee recommendations:

The Consent for Establishment Committee in its meeting held on 18.01.2017 examined the CFE expansion application and the report submitted by Regional Office, Nellore. The committee observed that i)the industry proposed to expand the mining of silica sand capacity from 36,300TPA to 88,ii) obtained EC vide order dated 31.10.2016 for expansion of ther existing capacity from 36,300TPA to 88,128TPA,iii) The RO, Nellore also informed that complaints were received from the public on depletion of Ground Water at downstream villages due to spoiling of Sona canals / run-off drains existing in the vicinity due to excavation of sand. Based on the complaints, the SEAC sub-committee made a study and recommended that a) the proponent shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone all along the mine area for green belt development and shall develop green belt in the buffer zone. b) the proponent shall maintain 50 Mtrs setback distance from the spring channel and mining shall not be carried out within 50 Mtrs on either side of the spring channel, under any circumstances in Chillakur & Kota Mandals, **however** iv) the industry has not provided stones for earmarking buffer zone area of setback distance 7.5mtrs all around the mine area for development of green belt v)the proposed mine is adjacent to the Momidi to Varagani R&B Village Road, and the industry shall maintain 25mtrs setback distance from the boundary of the mine to boundary of the Village road in compliance with the transportation guidelines. After detailed discussion, the Committee recommended to issue CFE to the industry with conditions.

Water :

- 1) The source of water is Ground water and the maximum permitted water consumption is as follows:

Sl. No.	Details of Water Consumption	Existing (KLD)	Expansion (KLD)	Total after Expansion (KLD)
1.	Dust suppression & Green belt	2.0	16.0	18.0
2.	Domestic	1.0	2.0	3.0
	TOTAL	3.0	18.0	21.0

- 2) The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Source	Existing (KLD)	Expansion (KLD)	Total Wastewater Generation (KLD)
1.	Domestic	0.5	1.0	1.5
	TOTAL	0.5	1.0	1.5

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

Air :

- 3) The industry shall comply with the following for controlling air pollution.

Details of Fugitive Emissions	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpalin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 4) The fugitive emissions from all sources shall be controlled regularly.
- 5) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 6) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 7) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
- Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Other Conditions :

- 8) The mining shall be carried out as per the approved mine plan.
- 9) The proponent shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 10) The proponent shall maintain 50 Mtrs setback distance from the spring channel and mining shall not be carried out within 50 Mtrs on either side of the spring channel, under any circumstances.
- 11) The proponent shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 12) The industry shall submit an undertaking on Rs.100/- non-judicial stamp paper within one (1) month i.e., 18.02.2017 stating that they will maintain 25mtrs setback distance from the boundary of the mining activity to the boundary of the Momidi to Varagali Village Road in compliance with the transportation guidelines.
- 13) The industry shall maintain 25mtrs setback distance from the boundary of the mining activity to the boundary of the Momidi to Varagali Village Road in compliance with the transportation guidelines.
- 14) The depth of the silica sand mining shall be restricted to 2.5mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5mtrs, no mining shall be carried out in that area under any circumstances.

- 15) The industry shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 16) The industry shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/VSP/173/2015, dt. 31.10.2016.
- 17) The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry. In any case, the minimum greenbelt shall be 33% of the total area.
- 18) The proponent shall not operate the mine without obtaining CFO of the Board for expansion unit.
- 19) The proponent shall comply with all the directions issued by the Board from time to time.
- 20) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 21) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 22) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 23) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.




JOINT CHIEF ENVIRONMENTAL ENGINEER




**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA**

Dr.B.Madhusudhana Rao, M.E.,Ph.D.,LL.B.,
Joint Chief Environmental Engineer

Plot No.41,
Sri Kanakadurga Officers Colony,
Gurunanak Road, Vijayawada
Phone: 2546218, Fax: 2546217
Email: zovjajcee@pcb.ap.gov.in

RED CATEGORY

CONSENT & AUTHORIZATION ORDER

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No :N-259/APPCB/ZO-VJA/CFO/W&A/2017-2369 Date:25-02-2017
02-03

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and orders made there under (hereinafter referred to as 'the Acts') to:

M/s. Sri Y. Janakirami Reddy (Silica Sand)
(20.153 Ha.) (Expansion)
Sy.Nos.695/6, 695/B, 695/10B, 695/11, 695/13
695/14, 695/16, 695/17, 695/18 & 695/19
Momidi (V), Chillakur (M)
SPSR Nellore District



E-mail: saranreddy99@gmail.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the Mining Unit to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KL/day)	Point of Disposal
1	Domestic Effluents	1.5	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)

This consent order is valid for mining of the following products along with quantities indicated only:

S.No.	Product	Quantity
1	Mining of Silica Sand	4319 Tons/month

Handwritten signature/initials in blue ink.

Handwritten mark or signature in blue ink.

This order is subject to the provisions of 'the Acts' and Orders made thereunder and further subject to the terms and conditions incorporated in the schedule - A & B enclosed to this order.

This order of Consent shall be valid for a period ending with the 31st January,2022.



[Handwritten signature in green ink]
JOINT CHIEF ENVIRONMENTAL ENGINEER

[Handwritten initials in blue ink]

To

**M/s. Sri Y. Janakirami Reddy (Silica Sand)
(20.153 Ha.)
C/o. Yaratapalli Janaki Rami Reddy
Varagali (V), Chillakur (M)
SPS Nellore District-524 412**

✓ Copy to the Environmental Engineer, Regional Office, NELLORE for information and directed to ensure the compliance of the time bound conditions and to place the mining unit before External Advisory Committee (EAC) for review for necessary action as per the instructions of the Board Office Dt. 21-06-2016 in case of non-compliances.

SCHEDULE - A

- 1) Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
- 2) The Mining Unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
- 3) All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
- 4) The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
- 5) Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
- 6) The Mining Unit shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The Mining Unit shall remit water cess as per the assessment orders as and when issued by Board.
- 7) The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
- 8) The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
- 9) Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**Committee recommendation:**

The Consent for Operation Committee in its meeting held on 16-02-2017 examined the CFO (expansion) application submitted by the mining unit and the report submitted by RO, Nellore. The committee observed that i) the mining unit is engaged in mining of silica sand and proposes to enhance the mining capacity from -3025 Tons/month to 7344 Tons/month (in an area of 20.153 Ha.) and comes under Red-Haz., category, ii) the Mining Unit obtained E.C. vide Order dated. 31-10-2016 for enhancement of mining of silica sand from 36,300 Tons/Annum to 88,128 Tons/Annum, iii) now the mining unit applied for CFO and paid CFO fee of Rs. 10,000/- up to 31-01-2022, **However,** iv) during the inspection of Board Officials, it was observed that the mining activity was not under operation.

v) the industry shall maintain a buffer zone for greenbelt development i.e., 7.5 mts. should be left as setback all around the mine area for greenbelt development and the greenbelt shall be started along with construction activity, vi) no mining activity within 50 mts. distance on either side of the sona canal and vii) the depth of silica sand mining shall be restricted to 2.5 mts. from surface level, to protect the sona canal, viii) the mining unit has not submitted an undertaking stating that they will maintain 25 mts. set back distance from the boundary of the mining activity to the boundary of the Momidi to Varagali village road in compliance with the transportation guidelines and also not known whether the industry is complying with the 25 mts. distance or not? **The committee felt that the issue of CFO shall not be considered for the units which are not under operation during the inspection as the status of functioning of pollution control equipment and the sources of water & air pollution could not be assessed when the industry is not in operation.** The committee also recommended that the mine management shall inform the APPCB, RO, Nellore as and when they start mining operations. Then the RO shall inspect the unit, ascertain the status of functioning of pollution control equipment and the sources of water & air pollution and take necessary samples and send a detailed report. After detailed discussion, the committee recommended to issue CFO order to the mining unit up to 31-01-2022 with the following time bound conditions, as per the instructions of the Board Office Dt. 21-06-2016.

- 1) The issue of CFO shall not be considered for the units which are not under operation during the inspection as the status of functioning of pollution control equipment and the sources of water & air pollution could not be assessed when the industry is not in operation. Hence, the mine management shall inform the APPCB, RO, Nellore as and when they start mining operations. Then the RO shall inspect the unit, ascertain the status of functioning of pollution control equipment and the sources of water & air pollution and take necessary samples and send a detailed report, failing which the **CFO issued to the mining unit will be withdrawn.**
- 2) The industry shall submit an undertaking on Rs.100/- non-judicial stamp paper within one (1) month i.e. 16.03.2017 stating that they will maintain 25 Mtrs setback distance from the boundary of the industry to the edge of the Momidi to Varagali village road in compliance with the transportation guidelines failing which the consent order will be withdrawn without any further notice.

WATER POLLUTION:

- 3) The source of water being Borewell. The following is the permitted water consumption:

Sl. No.	Purpose	Quantity (KL/day)
1	Dust suppression & green belt	18.0
2	Domestic	3.0
	Total	21.0

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

- 4) The mining unit shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments, within 6(six) months i.e., by 31-08-2017. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc.,

AIR POLLUTION:

- 5) The Mining Unit shall comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5} (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂- 80 µg/m³; NO_x - 80 µg/m³, at the periphery of the Mining Unit.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

- 6) The Mining Unit shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

GENERAL:

- 7) The Mining Unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
- 8) The Mining Unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 9) The Mining Unit shall comply with all the conditions stipulated in the CFE Order dated. 21-01-2017.
- 10) The Mining Unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
- 11) The Mining Unit shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 12) Mining shall be carried out as per approved Mining plan.
- 13) The Mining Unit shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.
- 14) The mining unit shall carry out mining only after strict compliance of the following conditions failing which the consent order will be withdrawn without any further notice.
- The depth of the Silica sand mining shall be registered to 2.5 mts. from the starting level in the "Minus-Z direction". If the mining depth already exceeds 2.5 mts. no mining shall be carried out in the area under any circumstances.
 - The proponent shall maintain 50 mts. setback distance from the spring channel and the Mining shall not carryout within 50 mts. distance on either side of the sona canal.
 - The proponent shall maintain a setback distance of 7.5 mts. from the mine boundary as buffer zone, all along the mine area for greenbelt development and shall develop greenbelt in the buffer zone.

- 15) The industry shall maintain 25 Mtrs setback distance from the boundary of the industry to the edge of the Momidi to Varagali village road in compliance with the transportation guidelines failing which the consent order will be withdrawn without any further notice.
- 16) The mining unit shall submit a commitment on Rs.100/- non-judicial stamp paper within 15 days i.e., by 05-03-2017 stating that
- They will construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments, within 6(six) months i.e., by 31-08-2017. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc.,
 - They will provide retention/toe walls at the foot of the dumps within 6 (six) months i.e., by 31-08-2017.
 - Worked out slopes will be stabilized by planting appropriate shrub / grass species on the slopes and
- 17) The mining unit shall provide the following measures to control erosion of dumps, within 6 (six) months i.e., by 31-08-2017.
- Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
- 18) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
- 19) The mining unit shall collect solid waste i.e., overburden (top soil) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The waste shall be dumped in the dump yard earmarked within the quarry lease area and the Mining Unit shall not dump the overburden soil outside the quarry lease area, under any circumstances.
- 20) The mining unit shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated. 31-10-2016.
- 21) The mining unit shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of mining unit. In any case, the minimum greenbelt shall be 33% of the total area.



[Handwritten Signature]
JOINT CHIEF ENVIRONMENTAL ENGINEER
[Handwritten initials]



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.
Phone: 0866-2546218
Email: zovja-jcee@appcb.gov.in
Website :www.pcb.ap.gov.in

CONSENT ORDER

Consent Order No: N-259/APPGB/ZO-VJA/CFO/W&A/2022

Dt: 06.03.2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Sri Y. Janakirami Reddy,
(Silica Sand Mine – 20.153 Ha),
Sy.Nos.695/6, 695/B, 695/10B,
695/11, 695/13, 695/14, 695/16,
695/17, 695/18 & 695/19,
Momidi (V), Chillakur (M),
SPSR Nellore District
Email: saranreddy99@gmail.com**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.5	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid to produce the following products along with quantities only:

S.No.	Name of the Product / Activity	Extent	Capacity
1.	Mining of Silica Sand	20.153 Ha.,	4319 TPM

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

This Consent order shall be valid for a period ending with 01.09.2022 on par with validity of Mining Lease.

N V BHASKARA Digitally signed by N V
RAO BHASKARA RAO
 Date: 2022.03.06
 13:23:39 +05'30'
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri Y. Janakirami Reddy,
(Silica Sand Mine – 20.153 Ha),
Momidi (V), Chillakur (M),
SPSR Nellore District
Email: saranreddy99@gmail.com

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the Mining unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CFO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE – B

WATER:

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Purpose	Quantity in KLD
1.	Dust suppression	18.0
2.	Domestic	3.0
	Total	21.0

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm ³)

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 4) The mine operator shall comply with ambient air quality standards of **SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} - 60 µg/m³; PM₁₀ - 100 µg/m³**, measured at mine premises at the periphery of the mine area.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
- 5) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 6) The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
- 7) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures :
- The mine operator shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
 - In case the green belt is not possible in the surroundings compensatory green belt can be developed.

SOLID WASTE:

- 8) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal

- 9) The mine operator shall not increase the lease area against the grant of mine lease.
- 10) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 11) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.

- 12) The following rules and regulations notified by the MOEF&CC, Gol shall be implemented.
- a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001 and Amendments thereof.
 - d) E-waste (Management) Rules, 2016.
 - e) Plastic Waste Management Rules, 2016.
 - f) Construction and demolition waste Management Rules, 2016.
 - g) Fly Ash Notification, 2016.
 - h) Solid Waste Management Rules, 2016.
- 13) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
 - b. Quantity of Effluents generated, treated, recycled/reused.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents, Ambient Air Quality and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.

GENERAL CONDITIONS :

- 14) The proponent shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, Gol, Vijayawada in the Environmental Clearance order Dt.10.06.2013 & EC Expansion Order dt.31.10.2016.
- 15) The mine operator shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 16) The proponent shall maintain 50 mts set back distance from the spring channel and the mining shall not carryout within 50 mts distance on either side of the sona canal.
- 17) The mine operator shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 18) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 19) The mine operator shall provide Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 20) The mine operator shall provide fencing stones to earmarked boundary of the mine area and also to mark the set back distance for the Sona canals and R&B roads by providing fencing stones. The mining activity shall be limited to the area mentioned as per EC / CFE order only, the mining plan shall be modified with approval of the competent authority.
- 21) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/CFE/CFO of the Board.
- 22) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 23) All the waste material should be accommodated within the Mining Lease Area.

- 24) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 25) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 26) Suitable tree species should be planted on either side of the haul roads.
- 27) The mine operator shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
- 28) Greenbelt shall be developed at possible areas around the boundary.
- 29) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 30) Fugitive emissions from all the sources shall be controlled regularly.
- 31) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 32) Mining shall be carried out as per approved Mining plan.
- 33) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 34) The mine operator shall not manufacture any other products without obtaining CFE / CFO of the Board.
- 35) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 36) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 37) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

N V BHASKARA
RAO
JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by N V
BHASKARA RAO
Date: 2022.03.06
13:23:55 +05'30'



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.
Phone: 0866-2546218
Email: zovja-jcee@appcb.gov.in
Website :www.pcb.ap.gov.in

AMENDMENT TO CFO & HWA ORDER

Order No : N-259/APPCB/ZO-VJA/CFO/2022

Dt. 05 .05.2022

Sub:- APPCB-ZO-VJA- CFO - **M/s. Sri Y. Janakirami Reddy (Silica sand) (20.153 Ha) at Momidi (V), Chillakur (M), SPSR Nellore District – Amendment to the CFO Order - ISSUED – Reg.**

Ref:-

1. CFO order No: N-259/APPCB/ZO-VJA/CFOW&A/2022 Dt: 06.03.2022
2. Industry's request letter dt. 30.03.2022
3. RO, Nellore report dt.06.04.2022 duly forwarding industry's representation to ZO.
4. CFO committee meeting held at APPCB, ZO, Vijayawada on 28.04.2022.

-0;-

The A.P. Pollution Control Board vide ref.1st cited issued CFO to **M/s. Sri Y. Janakirami Reddy (Silica sand) (20.153 Ha) at Momidi (V), Chillakur (M), SPSR Nellore District** for the following activity with validity upto 01.09.2022.

Sl. No.	Name of the product / Activity	Extent	capacity
1.	Mining of Silica Sand	20.153 Ha.	4319 TPM

The industry vide reference 2nd cited, submitted representation at RO, Nellore and requested to issue amendment to the CFO order dt. 06.03.2022, for production capacity of mining of Silica sand – 7344 TPM or 88,128 TPA.

The representation submitted by industry and report submitted by RO, Nellore were placed before the CFO Committee during meeting held on 28.04.2022. After detailed discussion, the committee recommended to issue amendment to CFO Order for production capacity of mining of Silica Sand – 7344 TPM or 88,128 TPA on par with E.C.

As per the recommendations of the CFO committee, RO's report and as per the records available with this Office, the Board hereby issues amendment to the Consent Order dt. 06.03.2022 as following:

➤ ***The table in the Page 1 of 5 of the CFO Order mentioning Production capacity shall be read as following:***

Sl. No.	Name of the product / Activity	Extent	Capacity
1.	Mining of Silica Sand	20.153 Ha.	7344 TPM or 88,128 TPA

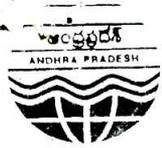
All other conditions of Schedule "A & B" mentioned in the Consent Order dt. 06.03.2022 issued by the Board shall remain the same.

N V BHASKARA
RAO
JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by N V
BHASKARA RAO
Date: 2022.05.05
16:57:30 +05'30'

To
M/s. Sri Y. Janakirami Reddy
(Silica sand - 20.153 Ha),
Momidi (V), Chillakur (M),
SPSR Nellore District
e-mail: saranreddy99@gmail.com

Copy to the EE, RO, Nellore for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE
PLOT NO.41, OPP: SBH, SRI KANAKADURGA OFFICERS'
COLONY, GURUNANAK ROAD, VIJAYAWADA.

Phones : 2546217 / 218
 Fax : 0866 – 2546217
 e-mail: zovjajcee@pcb.ap.gov.in
 appcbzovja@rediffmail.com

BY REGD. POST WITH ACK DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No : N- 201/PCB/ZO-VJA/CFE/2012 2665

Date : 24/03/2012

Sub:- PCB – CFE - **M/s. D. Vinaya Kumar Reddy Mining, SPSR Nellore District** - Consent for Establishment of the Board under Sec. 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:- 1. Industry's CFE application received at RO, Nellore on 09.03.2012.
 2. RO's inspection report received at ZO, Vijayawada on 17.03.2012.
 3. CFE committee meeting held on 19.03.2012.

- I. In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) for mining of Silica Sand with installed capacities as mentioned below, with a project cost of ₹.3 lakhs in total mining area of **4.367 hectares (10.79 acres)**.

Mining of Silica Sand - 50 TPD

- II. As per the application, the above activity is to be carried at Sy. No. 553/2 (3.19 Acres), 555/2 (2.86 Acres), 565/2 (2.71 Acres) & 568/2 (2.03 Acres), Ballavolu (V), Chillakur (M), SPSR Nellore dist.
- III. The above site was inspected by the Assistant Environmental Engineer, Regional Office, A.P.Pollution Control Board, Nellore on 13.03.12 and found that the site is surrounded by
 East: Barren land fol. By Spring channel (Sona Canal (oota))
 West: Mining Approach Road fol.by other's mining lease area
 North: Sand dunes
 South: Spring channel (Sona Canal (oota)) fol.by East Kanupuru – Ballavolu Road
- IV. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues CONSENT FOR ESTABLISHMENT to your unit / activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to manufacture the products mentioned at para (1) only.
- V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl:- Schedule 'A' & Schedule 'B'

To
M/s. D. Vinaya Kumar Reddy (Mining)
C/o. Sri D. Vinaya Kumar Reddy,
Ballavolu Post, Chillakur (M),
SPSRNellore dist.



JOINT CHIEF ENV. ENGINEER

Copy to JCEE (CFE), Head Office, APPCB, Hyderabad for information.
 Copy to the EE, RO, APPCB, Nellore for information and necessary action.

Page 1 of 3

ACEE
 27/03/2012

SCHEDULE - A

- 1) Progress on implementation of the project shall be reported to the Regional Office, Nellore A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27(2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21(4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.
- 8) Rain Water Harvesting (RWH) structure (s) shall be established on the plant site. The proponent shall ensure that effluent shall not enter the Rain Water harvesting structure.
- 9) There shall not be any perceptible odour outside the industry's premises.
- 10) The rules and regulations notified by Ministry of Law and Justice, Gol, regarding the Public Liability Insurance At, 1991 shall be followed.
- 11) This Order is valid for a period of **ONE** year from the date of issue.

SCHEDULE - B**Water :**

- 1) The source of water is borewell and the water consumption is 1 KLD.
- 2) The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Source		Wastewater Generation (KLD)
a)	Domestic	:	0.5
	Total	:	0.5

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	pH- 5.5-9.0; TSS – 200 mg/ltr.; TDS-2100 mg/ltr.; BOD- 100 mg/ltr.; Oil & Grease – 10 mg/ltr.	Septic tank followed by soak pit.

- 3) Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a) Water sprinkling for dust suppression
 - b) Domestic purposes.

Air :

- 4) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied
Mining operation, loading, unloading and roads	Water sprinkling	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , NH ₃ – 400 µg/m ³ ,

- 5) Air pollution control measures shall be commissioned alongwith the commissioning of the activity.

Other Conditions :

- 6) Green belt of atleast 5m width shall be developed along the boundary of the mine area. Green belt development shall be started along with the construction activity.
- 7) The industry shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
- 8) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area. Silencers shall be provided on the exhausts of all noise generation equipment.
- 9) Control measures for preventing suspended solids in the run off of the mining area and rain water in the area, from reaching the surface water courses or tanks in the area shall be implemented such as
i) Garland drains to prevent run off into the mine.
ii) The garland drain which receives pumped water for the mine shall pass through settling tanks with adequate detention time for removal of silt / suspended solids so that clear water only reaches surface water courses and tanks in the area.
- 10) Fencing shall be provided around the mining area to prevent accidents to people and cattle.
- 11) The proponent shall comply with the conditions stipulated in the Memo No.4768/M.1(2)/2011-5. dt/24.11.2011 of Industries and Commerce (M.1(2)) Department, Government of Andhra Pradesh.
- 12) The temporary accommodation to workers shall be provided with drinking water and sanitary facilities to maintain a clean environment.
- 13) The proponent shall comply all the environmental measures suggested in the approved mining plan.
- 14) The proponent shall not establish any type of crusher in the mine lease area without obtaining necessary permissions.
- 15) The overburden shall not be dumped outside the mine lease area.
- 16) The industry shall provide provisions for transporting the mined sand through covered trucks & in wet condition.
- 17) The industry shall maintain adequate set back distance from the channel passing on southern side of the proposed project.


JOINT CHIEF ENV. ENGINEER

To
M/s. D. Vinaya Kumar Reddy (Mining)
C/o. Sri D. Vinaya Kumar Reddy,
Ballavolu Post, Chillakur (M),
SPSRNellore dist.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Zonal Office

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony,
Gurunanak Road, Vijayawada.

Phones : 0866-2546218
Fax : 0866 - 2546217
e-mail :zovjajcee@pcb.ap.gov.in
appcbzovja@rediffmail.com

BY REGISTERED POST WITH ACK. DUE

CONSENT ORDER

Consent Order No:N-283/PCB/ZO-VJA/CFO/W&A/2015- 2169

Date: 06-01-2015

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and the rules and orders made there under to

M/s. D. Vinaya Kumar Reddy (Mining),
Sy. Nos.553/2, 555/2,565/2 & 568/2,
Ballavolu (V), Chillakur (M),
SPS Nellore District-524 412.

(hereinafter referred to as 'the Applicant') authorizing to operate the Mining Unit to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

Outlets for discharge of effluents :

Outlet No.	Description of outlet	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic effluents	0.5	Septic tank followed by soak pit

Emissions from chimneys :

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Order is subject to the provisions of the Acts and Orders made thereunder and further subject to the terms and conditions incorporated in the Schedule A and Schedule B enclosed to this order.

This Consent Order is valid for Mining the following quantities only.

Sl.No.	Product	Quantity
1	Mined Silica Sand	50.0 TPD

This consent shall be valid for a period ending with the **31st DECEMBER,2015.**

For and on behalf of the
A.P. Pollution Control Board

[Signature]
06/01/15
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. D. Vinaya Kumar Reddy (Mining),
Sy. Nos.553/2, 555/2,565/2 & 568/2,
Ballavolu (V), Chillakur (M),
SPS Nellore District-524 412.

Copy to the JCEE (CFO, (UH-IV), APPCB, Hyderabad for information.

Copy to the Environmental Engineer, Regional Office,NELLORE for information and necessary action.

[Handwritten signature]

SCHEDULE - A

- 1) The Mining Unit should make application **through online** for renewal of Consent (under Water & Air Acts) **at least 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining Consent **along with detailed compliance to the conditions stipulated in the CFO and HWA.**
- 2) Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
- 3) The Mining Unit shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - BSpecial Conditions

- 1) The Mining Unit shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

Sl. No.	Purpose	Quantity (KLD)
1	Domestic	1.0
Total :		1.0

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

Other Conditions :

- 2) The Mining Unit shall adopt fugitive dust control measures such as water sprinkling near loading and unloading areas, on haul roads and at material handling areas.
- 3) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

- 4) The depth of the sand mining shall not exceed 1 M and the thickness of the sand in the mining area shall be more than 3 m.
- 5) The Mining Unit shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.

- 6) The Mining Unit shall comply with all the directions issued by the Board from time to time.
- 7) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 8) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 9) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 10) **Mining shall be carried out as per the approved Mining plan.**


JOINT CHIEF ENVIRONMENTAL ENGINEER

Bill
06/02/15



State Level Environment Impact Assessment Authority (SEIAA)
Andhra Pradesh
Ministry of Environment, Forests & Climate Change
Government of India

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada-520010.

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/NLR/MIN/09/2017/448 -1131

Dt: 15.10.2018

Sub: SEIAA, A.P – 4.367 Ha. Silica Sand Mine of M/s. D. Vinay Kumar Reddy at Sy.No. 553/2, 555/2, 565/2, 568/2, Ballavolu (V), Chillakur (M), SPSR Nellore District, Andhra Pradesh – Environmental Clearance - Reg.

- I. This has reference to your application submitted through online on 27.09.2017 and information submitted on 25.07.2018 (SIA/AP/MIN/69926/2018), seeking Environmental Clearance for the 4.367 Ha Silica Sand Mine at Sy. No. 553/2, 555/2, 565/2, 568/2, Ballavolu (V), Chillakur (M) SPSR Nellore District, Andhra Pradesh in favour of M/s. D. Vinay Kumar Reddy. It was reported that the nearest human habitation viz., Ballavolu (V) exists at a distance of about 1.6 km from the mine lease area. It was noted that the capital investment of the project is Rs.20.0 Lakhs and capacity of the Project is as follows:

Mining of Silica Sand – 33,660 TPA in 4.367 Ha.

The co-ordinates of the Silica Sand Mine are as following:

Sl.No	North Latitude	East Longitude
1.	14° 7'57.22"N	80° 3'49.50"E
2.	14° 7'57.40"N	80° 3'50.65"E
3.	14° 7'56.96"N	80° 3'50.83"E
4.	14° 7'55.24"N	80° 3'52.49"E
5.	14° 7'55.31"N	80° 3'53.35"E
6.	14° 7'52.61"N	80° 3'54.43"E
7.	14° 7'52.14"N	80° 3'53.21"E
8.	14° 7'45.88"N	80° 3'54.65"E
9.	14° 7'39.32"N	80° 3'56.99"E
10.	14° 7'35.04"N	80° 3'58.93"E

- II. It is an open cast semi-mechanized mine. Life of mine is 7 years. The total mine lease area is 4.367 Ha.

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **24.08.2018**. The project proponent and their consultant M/s. SV Enviro Labs & Consultants have attended the meeting and presented their proposal. The Committee noted that this is a new Silica Sand Mine. The mine lease was granted vide letter dated 24.11.2011 for mining lease for a period of 20 years. The mining plan was approved on 06.02.2017. The Asst. Director of Mines & Geology, Nellore vide letter dated. 30.03.2017, stated that there are 58 mine leases in the surrounding of this proposed mine in the chain of 500 m distance from these mine leases under cluster in the Chilakur Mandal, SPSR Nellore District.

[Handwritten Signature]

Out of 57 mines, 53 mine leases were granted before 9th September 2013 and the other 4 are new mine leases (4.367 Ha., 4.75 Ha., 4.48 Ha. & 4.977 Ha.) including this proposed mine lease with a total extent of 18.574 Ha, and is < 25 Ha. Hence, the present proposal comes under category 'B2' project. The project proponent submitted the cluster EMP. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006- (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The Committee recommended for **issue of Environmental clearance** to this proposed Silica Sand mining project for the production quantities: **Silica Sand - 33,660 TPA**, duly stipulating a condition that the project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the proponent/representative along with the EMP. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **24.09.2018** examined the proposal and agreed with the recommendations of the SEAC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following special, specific and general conditions:

A. Special Conditions:

- i. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- ii. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the proponent/representative along with the EMP.

B. Specific Conditions:

a) Air Pollution:-

- i. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- ii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF&CC, GoI on 16.11.2009.
- iv. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- v. The following measures are to be implemented to reduce Noise pollution:-
 - Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise,
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

Handwritten signature

- vi. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

b) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 13.5 KLD Out of that 10.0 KLD is used for dust suppression; 2.0 KLD is used for development of green belt; 1.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

c) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.

B. General Conditions:

- i. **This order is valid for a period up to 7 years or the expiry date of mine lease period issued by the Government of A.P or exhaust of reserves as per SEIAA Guidelines whichever is earlier.**
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.

Ray

- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- v. Officials from the Regional Office of MoEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (**Capital cost of Rs.0.2 Lakhs & Recurring cost of Rs.0.8 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

Poley

- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xvi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii. The proponent shall obtain all other mandatory clearances from respective departments.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To
M/s. D. Vinay Kumar Reddy,
Ballavolu (V), Chillakur (M),
SPSR Nellore District-524101,
Ph.9441847833

//T.C.F.B.O//

P. Muna Swamy Reddy
SENIOR ENVIRONMENTAL ENGINEER (EC)



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: VIJAYAWADA

Dr.B.Madhusudhana Rao, M.E., Ph.D., LL.B.,
Joint Chief Environmental Engineer

Plot No.41, Opp. SBH
Sri Kanakadurga Officers' Colony,
Gurunanak Road, Vijayawada.
Phone: 0866-2546218
Email: zovja-jcee@appcb.gov.in
Website : www.appcb.ap.nic.in

COMBINED CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No : N-563/APP/CB/ZO-VJA/CFE&CFO/RED/2018-

Dt : 26.12.2018

Sub: APPCB-ZO-VJA – CFE & CFO – M/s. Sri D. Vinay Kumar Reddy (Silica Sand Mine – 4.367 Ha.), Sy.No. 553/2, 555/2, 565/2, 568/2, Ballavolu (V), Chillakur (M), SPSR Nellore District - Combined Order of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATION (CFO) under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Under Section 21 of Air (Prevention & Control of Pollution Act, 1981 – Issued – Reg.

Ref: 1. EC Order No. SEIAA/AP/NLR/MIN/09/2017/448-1131, Dt.15.10.2018.
2. Industry's CFE & CFO applications received at RO, Nellore on 07.12.2018 through APOCMMS.
3. RO's inspection reports received at ZO, Vijayawada on 14.12.2018.
4. CFE Committee meeting held on 19.12.2018.

I. In the reference 2nd cited, an applications were submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) to carry out semi mechanized open cast quarrying of silica sand with installed capacities as mentioned below, with a project cost of Rs.20 Lakhs.

SI.No.	Starting Activity	Extent in Ha.	Name of the Activity	Quantity
1.	Open cast mining of silica sand through semi mechanized mining	4.367 Ha.	Mining of Silica Sand	2805 tons / month

II. As per the application, the above activity is to be located at Sy.No. 553/2, 555/2, 565/2, 568/2, Ballavolu (V), Chillakur (M), SPSR Nellore District in an area of 4.367 Ha.

III. The co-ordinates of the mine area as follows :

SI.No.	Latitude	Longitude
1.	14° 7' 57.22" N	80° 3' 49.50" E
2.	14° 7' 57.40" N	80° 3' 50.65" E
3.	14° 7' 56.96" N	80° 3' 50.83" E
4.	14° 7' 55.24" N	80° 3' 52.49" E
5.	14° 7' 55.31" N	80° 3' 53.35" E
6.	14° 7' 52.61" N	80° 3' 54.43" E
7.	14° 7' 52.14" N	80° 3' 53.21" E
8.	14° 7' 45.88" N	80° 3' 54.65" E
9.	14° 7' 39.32" N	80° 3' 56.99" E
10.	14° 7' 35.04" N	80° 3' 58.93" E

IV. The above site was inspected by the Environmental Engineer, A.P.Pollution Control Board, Regional Office, Nellore on 11.12.2018 and observed that the site is surrounded by

North : M/s. S. Krishna Reddy Silica Sand Mine
South : Patta land
East : M/s. Maheswari Silica Sand Mine
West : M/s. T. Gopal Reddy Silica Sand Mine

V. The Board, after careful scrutiny of the applications, verification report of Regional Officer, Nellore, recommendations by the CFE Committee meeting held on 19.12.2018 at APPCB, Zonal Office, Vijayawada, hereby issues **COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATON (CFO)**, to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (1) only.**

VI. This Consent order issued is subject to the conditions mentioned in the Annexure.

VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

VIII. **This combined Order of Consent for Establishment and Consent for Operation shall be valid for a period ending with the 30.11.2023.**

Encl: Schedule 'A' & Schedule 'B'

Bonthalakoti
 Madhusudhana
 Rao

Digitally signed by
 Bonthalakoti Madhusudhana
 Rao
 Date: 2018.12.29 11:42:50
 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

To

**M/s. Sri D. Vinay Kumar Reddy
 (Silica Sand Mine – 4.367 Ha.),
 C/o. Sri D. Vinay Kumar Reddy,
 Ballavolu (V), Chillakuru (M),
 SPSR Nellore District – 524 412.**

Copy to the EE, RO, Nellore for information **and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the mining unit before External Advisory Committee (EAC) for review for necessary action as per the instructions of the Board Office vide Memo Dt. 21.06.2016 in case of non-compliances.**

SCHEDULE - A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
- 2) The industry shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 3) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 4) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 5) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 6) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 7) If the industry is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal to Appellate Authority, Hyderabad - 500 004.

SCHEDULE - B

Committee recommendations:

The Consent for Establishment Committee in its meeting held 19.12.2018 examined the CFE & CFO applications and the verification reports submitted by Regional Office, Nellore. The Committee observed that i) the industry proposed to carryout Mining of Silica Sand – 2805 tons / month in an area of 4.367 Ha., with a project cost of Rs.20 Lakhs and comes under Red Hazardous category ii) the industry had obtained Environmental Clearance from State Level Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh vide order Dt.15.10.2018 to carryout Mining of Silica Sand – 33660 tons / annum in an area of 4.367 Ha., iii) the nearest human habitation is Ballavolu (V) located at a distance of about 1.3 KM from the proposed mine lease area, iv) the industry paid CFO fee for five years i.e. up to 30.11.2023, v) the mine life of the industry is 7 years, vi) the committee noted that earlier complaints were received from the public on depletion of Ground Water at downstream villages due to spoiling of Sona canals / run-off drains existing in the vicinity due to excavation of sand. Based on the complaints, the SEAC sub-committee made a study and recommended that a) the industry shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone all along the mine area for green belt development and shall develop green belt in the buffer zone. b) the industry shall maintain 50 Mtrs setback distance from the spring channel and mining shall not carry out mining within 50Mtrs on either side of the spring channel, under any circumstances in Chillakur & Kota Mandals, c) the depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the “Minus-Z direction”. In the mining lease area, if the mining depth already exceeds 2.5Mtrs, no mining shall be carried out in that area under any circumstances and the report came into existence from 06.08.2015. The Committee further observed that the Member Secretary instructed JCEE to process the CFE & CFO applications of mining units combined through CFE committees. After detailed discussion, the CFE Committee recommended to issue Combined CFE & CFO Order of the Board to the industry up to 30.11.2023 with conditions, as suggested by the SEAC sub-committee and as per the instructions of the Board Office vide Memo Dt. 21.06.2016.

Water :

- 1) The source of water is bore well and the maximum permitted water consumption is as follows:

Sl. No.	Purpose	Water Consumption (KLD)
1.	Dust suppression	10.0
2.	Development of Greenbelt	2.0
3.	Domestic	1.5
	Total	13.5

- 2) The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Purpose	Wastewater Generation (KLD)
1.	Domestic	1.0
	Total	1.0

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

Air :

- 3) The industry shall not exceed the following Ambient Air Quality standards measured outside the factory premises at periphery of industry.

Details of Fugitive Emissions	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , Noise levels : Day time (6 AM to 10 PM) - 75 dB Night time (10 PM to 6 AM) - 70 dB(A).

- 4) The fugitive emissions from all sources shall be controlled regularly.
- 5) The industry shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 6) The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.
- 7) The industry shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 8) The industry shall not exceed the following Ambient Air Quality standards measured outside the factory premises at periphery of industry
 SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100 µg/m³
 Noise levels: Day time (6 AM to 10 PM) - 75 dB(A).
 Night time (10 PM to 6 AM) - 70 dB(A).

Special Conditions :

- 9) The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board :
 - a. Daily production details.
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
- 10) The mining shall be carried out as per the approved mine plan.
- 11) The industry shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 12) The industry shall maintain 50Mtrs setback distance on either side of the spring channel and shall not be carried out mining activity in that setback area under any circumstances.
- 13) The industry shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 14) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5Mtrs, no mining shall be carried out in that area under any circumstances.
- 15) The industry shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 16) The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, Ministry of Environment, Forests & Climate Change, in the Environmental Clearance order dated.15.10.2018.
- 17) The industry shall provide digital flow meter with totaliser facility for measuring the water used for dust suppression measures and maintain log registers.
- 18) The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33% of total area can be utilized for industrial activity as per requirement of industry. In any case, the minimum greenbelt shall be 33% of the total area.
- 19) The industry shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 20) The industry shall submit a compliance report on CFE & CFO combined order conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.
- 21) The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE / CFO of the Board.
- 22) The industry shall comply with all the directions issued by the Board from time to time.
- 23) The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 24) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 25) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 26) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

Bonthalakoti
Madhusudhana Rao

Digitally signed by Bonthalakoti
Madhusudhana Rao
Date: 2018.12.29 11:43:11 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER